

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6458-6459/2023

(Arising out of impugned final judgment and order dated 25-01-2023 in WC No. 27039/2022 09-02-2023 in CMA No. 6/2023 passed by the High Court Of Judicature At Allahabad)

M/S SUNWORLD RESIDENCY PVT. LTD

Petitioner(s)

VERSUS

RAMAN IYER & ORS.

Respondent(s)

(IA No.65690/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65692/2023-EXEMPTION FROM FILING O.T.)

Date : 25-09-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Anshum Jain, Adv.
Mr. Sumit Sinha, AOR

For Respondent(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Geetika Panwar, Adv.
Mr. Gaurav Kejriwal, AOR
Ms. Tanvi Nigam, Adv.
Ms. Vandana Kejriwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel appearing for the petitioner has produced a document to show that ICICI Bank has closed the loan account. A copy of the same has been supplied to the learned senior counsel appearing for the respondents. He seeks time to take instructions on the aspect of closure of the loan account.

List on 16th October, 2023.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)